

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr.M.P. No. 3425 of 2019**

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Saroj Devi ... Petitioner  
Versus  
The State of Jharkhand & Anr. ... Opposite Parties  
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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. S.B. Deo, Advocate  
For the State : Mr. Satish Prasad, Addl. P.P.  
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**Order No.07 Dated- 26.03.2021**

Heard the parties through video conferencing.

Perusal of the record reveals that the notice issued to the opposite party no.2 could not be served upon the opposite party no.2 as the opposite party no.2 is now residing in Mumbai.

The petitioner is directed to file fresh requisites for issue of notice to the opposite party no.2 in present and correct address under registered post with A/D as well as under ordinary within two weeks, failing which, this Criminal Miscellaneous Petition shall stand dismissed without further reference to the Bench.

Notice is made returnable within six weeks.

List this criminal miscellaneous petition after receipt of the service report of the notice issued to the opposite party no.2.

**(Anil Kumar Choudhary, J.)**

Sonu-Gunjan/